

foreign exchange? Is it according to the restrictions which he has already placed that people should not go until and unless he is assured that the man going out has enough of foreign exchange?

**Shri Morarji Desai:** The corresponding trade unions there meet the expenditure. That is usual every year.

**श्री यशपाल सिंह :** क्या सरकार को पता है कि श्री डांगे ने यहाँ पर एन्टी-चाइना लाइन भ्रक्तयार की है और वह सरकार के मश्वरे से वहाँ गए हैं ; अगर नहीं, तो क्या इस मीके पर उन का वहाँ जाना मुनासिब था ?

**श्री मोरारजी देसाई :** वह सरकार के मश्वरे से नहीं गये हैं । वह सरकार की इजाजत से जरूर गये हैं ।

**Mr. Speaker:** Papers to be laid. Shri Thomas.

**Shri Bade:** I want to put the question, because my name is there in the Short Notice Question, and I was allowed only one question.

**Mr. Speaker:** Now he will kindly allow me to proceed. He will excuse me now if I have passed on.

12.11 hrs.

PAPER LAID ON THE TABLE  
NOTIFICATIONS UNDER ESSENTIAL COM-  
MODITIES ACT

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** I beg to lay on the Table a copy each of the following Orders under subsection (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rice (Madhya Pradesh) Price Control (Second Amendment) Order, 1962 published in Notification No. G.S.R. 1932 dated the 29th November, 1962. [Placed in Library, see No. LT-637/62].
- (ii) The Madhya Pradesh Rice Procurement (Levy) Amendment Order, 1962 published in

Notification No. G.S.R. 1633 dated the 29th November, 1962. [Placed in Library, see No. LT-638/62].

- (iii) The Rice and Paddy (Assam) Second Price Control Order 1962 published in Notification No. G.S.R. 1635 dated the 30th November, 1962. [Placed in Library, see No. LT-639/62].

12.12 hrs.

RE: DISCUSSION ON CEASE-FIRE

**Mr. Speaker:** Shri Jagjivan Ram.

**Shri Hari Vishnu Kamath (Hoshagabad):** Before you go on to further business, you are aware that Monday has been fixed for the debate on the border situation, and the debate cannot proceed properly unless the correspondence that has passed between the Government and the Chinese Government on various points raised for clarification is also placed on the Table of the House, or at least the points that have been raised for clarification.

**Mr. Speaker:** I will ascertain from the Government if the correspondence can be placed.

**Shri Harish Chandra Mathur (Jalore):** I understand from today's press reports and what the Prime Minister said, that they have prepared in the External Affairs Ministry a good pamphlet giving all the information and the various maps

**Mr. Speaker:** That the Prime Minister said himself.

**Shri Harish Chandra Mathur:** What I mean to submit is that I wish it is also made available to Parliament.

**Mr. Speaker:** The Prime Minister has made clear that there are not as many copies as there are Members, but some copies would be placed in the Library and some others would also get them.

**Shri Harish Chandra Mathur:** My submission is this, that if these copies are made available today, whatever number may be available, that would be handy and useful for discussion.

**Mr. Speaker:** I have said that I will see if they are ready.

**Shri Hem Barua (Gauhati):** I want to draw your attention and seek your guidance on a very important matter. It was only yesterday that our Prime Minister said like this about the Chinese proposals:

**Mr. Speaker:** Order, order.

**Shri Hem Barua:** Sir, I am rising on a point of order.

**Mr. Speaker:** No. He will kindly listen to me first.

I must have the support and sympathy of the House because these proceedings cannot be continued in this manner. If something is related to the business in hand, certainly the hon. Member has got the right, and I am prepared to listen to him. If it relates to the business that is to be taken up, that should only be taken up when the Minister of Parliamentary Affairs makes his statement. At that time, of course, we will devote some time and settle if some other business is to be taken up, why a particular item is not being taken up, or why priority is being given to one or the other. But if any other business or any other thing is unrelated to the business that is in hand or is put down on the Order Paper and an hon. Member wants or desires that he should be allowed to raise it here, he should first see me, inform me of what he is going to raise. I should not be taken unawares at once and driven to some other matters that are quite unrelated and unconnected with this.

I hope the hon. Members would keep that in mind because otherwise we cannot keep discipline and we would not be behaving as the hon. Members of this House. Hence my request, and I solicit the support and the sympathy of the House.

There is also rule No. 377 which says that no unrelated matter should be suddenly raised unless it is a point of order, and that point of order can be taken only in connection with the business that is in hand, not on anything unrelated to it. When a business has been finished, no point of order arises so far that is concerned. When a business has not yet been taken in hand, no point of order can arise in that connection also. In between there is no point of order. Therefore, unless there is a point of order connected with the business, there is no other thing that can be taken up in between.

Members standing up in this manner and saying that before I take up any other business they have to make a statement, does not look nice, and I solicit the support of all hon. Members and the parties also.

**Shri Hem Barua:** I wanted a clarification because this is a very disturbing news, the Prime Minister telling us yesterday about discussion with China on certain very important matters and a spokesman of the External Affairs Ministry contradicting it.

**Mr. Speaker:** Order, order. I have received notice about that also. But the day after tomorrow we are taking up a discussion of these things; they would all be discussed here. When there is a discussion fixed specifically, I cannot allow separate discussion or explanation on that.

**Shri Hem Barua:** May I submit that it has not only disturbed my mind. Possibly it has disturbed your mind, a man noted for mental equipoise. There has been so much of contradictions and therefore we want some clarification before any mischief or misunderstanding spreads.

**Mr. Speaker:** I cannot take that up separately.

**Shri Ranga (Chittoor):** Sir, I am speaking for myself and my friends here in the House. We are in agreement with what you have said and

[Shri Ranga]

we shall certainly try and co-operate. But at the same time we wish to draw your attention to one or two points. I do not want to go into details. We give notice of some short-notice questions and calling attention notices also but simply receive a reply that they are not being admitted. Even when the leader of the group takes the trouble to put his signature there, the same answer is being given and even when we make representations to the proper quarters it is the same treatment that is offered to us. Naturally it leaves a sense of dissatisfaction. I would like you to use your influence with whomsoever it may become necessary that at least when the leader of the group takes the responsibility of giving notice of a short notice question or calling attention notice, due consideration is given without simply sending it away as not being acceptable, simply at the secretariat or any other level.

**Mr. Speaker:** Hon. Member knows he is the leader of a group and an old and experienced parliamentarian. He knows much better than myself that when there is a short notice question the Minister is given the option to accept that short notice question, or not to accept it. If he says that he cannot accept short notice, there is no remedy with me. But I have just now suggested that when a Member or any leader feels dissatisfied he can come and tell me that he wants to take it up here and that he may be allowed. At least this much can be done. That is what I am requesting. When any hon. Member has something in his mind, he must inform me. I am here from one hour before the sitting commences, in my office and any Member can come and meet me and tell me what he wants to raise.

**Shri Surendranath Dwivedy (Kendrapara):** But the Ministers also should co-operate. We have dispensed with the Question Hour and the only opportunity is the short notice questions. They should not take cover under the rules.

**Mr. Speaker:** We are having two every day; it is not possible to have more than that.

**Shri Tyagi (Dehra Dun):** Sir, since your ruling goes down as a convention and it will become part of the procedure, I would like to seek one clarification with regard to the refusal of Ministers to reply to short notice questions: whether they can refuse to answer short notice questions when it is not possible for them to collect information or even otherwise. After all, a question once admitted by you becomes admissible: short notice or long notice need not come in the way. If the information is readily available, then the Minister might accept it; if not it might go as a long notice question.

**Mr. Speaker:** That would require the amendment of the Rules. If the hon. Member comes to me and suggests what ought to be done, we can call the Rules Committee. That is a different thing. If the discretion has to be taken away from the Minister, the rule shall have to be amended. He may kindly see the rules and suggest any modification he likes.

**Shri Hari Vishnu Kamath:** I want to submit just one word. If I remember aright, you did lay it down that when the Minister refused to accept a short notice question, a written answer will be given to the questions. But even that is not being done.

**Mr. Speaker:** There was some qualification with that also. When the Minister refuses to accept a short notice question and when I am satisfied that the subject is of sufficient importance, information should be given. In that case I will ask the Minister to give a reply, written reply. I am sticking to that. The list has been issued of some questions whose replies would be placed here on Tuesday. They are being placed here; I am sticking to that.